

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 31.10.2013

The meeting No.30/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 31.10.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.28/AM-14, dated 17.10.2013 and 29/AM-14, dated 24.10.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 17.10.2013 and 24.10.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.30/AM-14 dated 31.10.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 30/84-ALC3/2013

MEETING DATE : 31.10.2013

1	Case No.:2/26/84-ALC3/2013	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00181/AM14/	RLA File :04/24/040/00270/AM13/	Lic.No/Date:0410143871 05.03.2013	Defer Date: 28.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the			

same and deferred the case for re-listing on 28.11.2013.

2	Case No.:11/26/84-ALC3/2013	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00190/AM14/	RLA File :07/24/040/00158/AM14/	Lic.No/Date:0710097963 02.09.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.			

3	Case No.:4/26/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00183/AM14/	RLA File :07/24/040/00167/AM14/	Lic.No/Date:0710098021 03.09.2013	Defer Date: 28.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.11.2013.			

4	Case No.:3/26/84-ALC3/2013	Party Name: THE TRAVANCORE MATS & MATTING CO	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00182/AM14/	RLA File :10/24/040/00034/AM14/	Lic.No/Date:1010054635 04.09.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.			

5	Case No.:5/26/84-ALC3/2013	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00184/AM14/	RLA File :10/24/040/00037/AM14/	Lic.No/Date:1010054714 10.09.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.			

6	Case No.:6/26/84-ALC3/2013	Party Name: SAVI LEATHERS	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00185/AM14/	RLA File :05/24/040/00189/AM14/	Lic.No/Date:0510365117 10.09.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.			

7	Case No.:20/26/84-ALC3/2013	Party Name: ASPINWALL & CO. LTD.	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00199/AM14/	RLA File :10/24/040/00030/AM14/	Lic.No/Date:1010054789 13.09.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.			

	Case No.:16/26/84-ALC3/2013	Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Approved
	HQ File :01/84/050/00195/AM14/	RLA File :05/23/040/00257/AM14/	Lic.No/Date:0510365887 17.09.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/76/2013-14/Hosy., dated 31.10.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's Jacket made of 100% Polyester PU coating fabric, GSM-101+/-10%, Style No. MJK38COL01	2100 Nos.	100% Polyester PU coating fabric, GSM-101+/-10%, width-57/58"	2.73 meter piece	Sq. per
2.	Long length windbreaker made of 100% Polyester twill PA coated fabric, GSM-155+/-10%, Style No. HK-LL-WB-01	7290 Nos.	100% Polyester twill PA coated fabric, GSM-155+/-10%, width-57/58"	4.71 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/26/84-ALC3/2013	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Approved
HQ File :01/84/050/00180/AM14/	RLA File :05/24/040/00225/AM14/	Lic.No/Date:0510366707 25.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.09/14 held on 30.05.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Readymade Garments (Ladies Knitted Seamless Leggings) made of Nylon 6, 66	5,00,000 Nos.	Nylon 6, 66/CR Nylon 6, 66 Yarn 33.3/24/2, 22/22/10, 22/44/36, 22/22/14, 70/68/1 -	95,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:1/30/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00212/AM14/	RLA File :03/95/040/00531/AM14/	Lic.No/Date:0310754527 21.10.2013	Defer Date: 28.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Mumbai. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.11.2013.			

11	Case No.:2/30/84-ALC3/2013	Party Name: ANTIQUE NON WOVEN PVT. LTD.,	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00213/AM14/	RLA File :24/24/040/00020/AM14/	Lic.No/Date:2410040166 23.10.2013	Defer Date: 28.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Rajkot. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.11.2013.			

MANUAL AGENDA CASE

(12)

Case No.337

M/s Ballistic Safety Systems Technology India Pvt. Ltd.,

	Andhra Pradesh
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/387/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0910054340 dated 19.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/120/2013-14/Hosy., dated 31.10.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bullet proof jacket (consisting of detachable bullet proof body panels made of Kevlar brand woven fabric Style-802F & fabric Style-A745 S and aluminum places	850 Nos.	Kevlar brand fabric Style-802F, GSM-190+/-10% width-152 cms.	14,022 Sq. meter
			Kevlar brand fabric Style-A745 S, GSM-450+/-10% width-152 cms.	2312 Sq. meter
			Aluminam Plates of 8mm thickness and 10x12 inches monolithic single curved	1700 pieces
			Nolax S21.2005 70G 1500mm S, Thermo plastic	2908.40 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.338	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/062/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510354793 dated 21.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee.

After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket with lining made of 74% Viscose 26% Nylon velvet plain dyed fabric, GSM-150+/-10% and lining of 100% Polyester twill plain dyed fabric, GSM-75+/-10%, Style: LTD BOHO JACKET	3367 Nos.	74% Viscose 26% Nylon velvet plain dyed fabric, GSM-150+/-10%, width-110 cms.	2.70 Sq. meter per piece
			100% Polyester twill plain dyed fabric, GSM-75+/-10%, width-141 cms.	1.215 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.339	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/088/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510356330 dated 05.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee. After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dressing Gown made of 65% Polyester 35% Viscose woven dyed fabric, GSM-78+/-10%, (Style: Lace Kimono 1308LB)	560 Nos.	65% Polyester 35% Viscose woven dyed fabric, GSM-78+/-10%, width-57" (56" Cuttable)	1411 Sq. meter (@ 2.52 sq. meter per

			piece)
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.340	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/103/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510327978 dated 21.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse with pocket below waist made of 100% Polyester dyed woven fabric, GSM-260+/-10% (Style: RUNA)	2400 Nos.	100% Polyester dyed woven fabric, GSM-260+/-10%	2.0955 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.341	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/121/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510328571 dated 28.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of

the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-112+/-10%	10,920 Nos.	100% Polyester dyed woven fabric, GSM-112+/-10%	1.85 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.342	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/168/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510331739 dated 09.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee. After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls' Dresses made out of 100% Polyester knitted net fabric, fully embellished with sequins all over, GSM-310+/-10%, Style No.JM C2	3500 Nos.	100% Polyester knitted net fabric, fully embellished with sequins all over, GSM-310+/-10%, width-125 cms	1.1266 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.343	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/080/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510325286 dated 18.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top in 100% Polyester dyed woven fabric, width- 57" & 63" GSM-185+/-10%, Style No. Crep ZIP-86210304	9000 Nos.	100% Polyester dyed fabric, width-57" (Cutable-56"), GSM-185+/-10%, Colour-Beige	0.637 meter piece	Sq. per
			100% Polyester dyed fabric, width-63", GSM-185+/-10%, Colour-Black	0.848 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.344	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/090/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510357127 dated 14.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Waist Coat made of 55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, (Style No.LTD Woodstock Vest)	2025 Nos.	55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, width-57"	1.125 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.345	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/167/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510331737 dated 09.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Other Outer Garments - Ladies' Top made out of 100% Rayon printed (stripe) woven fabric, GSM-90+/-10%, (Style No. 7626530)	16,204 Nos.	100% Rayon printed (stripe) woven fabric, GSM-90+/-10%, width-60"	1.8165 Sq. meter per piece
2.	Other Outer Garments - Ladies' Top made out of 100% Rayon printed (floral) woven fabric,	6060 Nos.	100% Rayon printed (floral) woven fabric, GSM-90+/-10%,	1.574 Sq. meter per piece

	GSM-90+/-10%, (Style No. 7626531)		width-60"	
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.346	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/320/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510337712 dated 29.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Rayon printed (stripe) fabric, GSM-90+/-10% variation, Style No.7626530	2265 Nos.	100% Rayon printed (stripe) fabric, GSM-90+/-10% variation, width-59/60"	4114 Sq. meter (@ 1.8166 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.347	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/139/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041912 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(23)

Case No.348	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/136/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041913 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(24)

Case No.349	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/137/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041910 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(25)

Case No.350	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(26)

Case No.351	M/s Chiripal Industries Ltd., Ahmedabad
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

(27)

Case No.352	M/s Chiripal Industries Ltd., Ahmedabad
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.
